## CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Tuesday 18<sup>th</sup> day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/988/2015

K. Amaladoss, S/o. S. Kulandaisamy Aged about 63 years R/o. No. 26, Mahalakshmi Nagar, Extension VII, Nandivaram, Guduvancherry- 603 202.

....Applicant

(By Advocate: M/s. Balan Haridas)

## Versus

- Union of India Rep. by its
  Director of Civil Aviation,
  Civil Aviation Department,
  Rajiv Gandhi Bhavan,
  Opp. To Safdurjung Airport,
  New Delhi- 110 003;
- Director of Administration,
   O/o. Director General of Civil Aviation,
   Opp. To Safdurjung Airport,
   New Delhi- 110 003;
- Airports Authority of India,
   Rep. by its Regional Executive Director,
   Southern Region,
   Chennai Airport,
   Meenambakkam,
   Chennai 600 027.

....Respondents

(By Advocate: Mr. R. Soundararajan)

2 of 2

## ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this O.A. seeking the following reliefs:-

" to declare the action of the respondents in not shifting date of absorption of the applicant as 29.06.1995 as illegal, arbitrary and contrary to law;

- ii) consequently direct the  $1^{\rm st}$  and  $2^{\rm nd}$  respondents to sanction the pension with effect from the date when the same had been extended to the employees who had filed W.P. No. 39431 to 39434 of 2005 and W.P. Nos. 14769 to 14773 of 2013."
- 2. It is submitted that in a similar case, this Tribunal had rejected the claim for shifting the date of absorption so as to confer eligibility for pension under the previous employer. However, the Hon'ble High Court, on a Writ Petition filed by the applicant therein, had allowed the claim. Now the matter is before the Hon'ble Supreme Court in a Special Leave Petition filed by the respondents. Accordingly, the applicant would be satisfied if his case is directed to be reviewed in the event of a person similarly placed as the applicant being granted the benefit after the Hon'ble Supreme Court finally disposes of the matter.
- 3. Keeping in view the above submission, this O.A is disposed of with a direction to the respondents to reconsider the matter of shifting the date of absorption of the applicant in the event of the law being held in favour of persons similarly placed as the applicant in the SLP filed by the respondents against the order of the Hon'ble High Court in the Writ Petitions cited above.
- 4. OA is disposed of as above. No costs.

(R. RAMANUJAM) MEMBER (A)

Asvs. 18.12.2018